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**SHRI MATA SUKHRALA DEVI JI  
SHRINE AND SHRI MATA BALA  
SUNDARI SHRINE ACT, 2013**

**(Act No. III of 2013)**

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**THE JAMMU AND KASHMIR SHRI MATA SUKHRALA  
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SHRINE ACT, 2013**

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**THE JAMMU AND KASHMIR SHRI MATA SUKHRALA DEVI JI SHRINE AND SHRI MATA BALA SUNDARI SHRINE ACT, 2013**

**(Act No. III of 2013)**

*[Received the assent of the Governor on 24th April, 2013 and published in Government Gazette dated 25th April, 2013.]*

An Act to provide for the better management, administration and governance of Shri Mata Sukhrala Devi Ji Shrine and Shri Mata Bala Sundari Shrine and its endowments including the lands and buildings attached, or appurtenant, to the shrines and for matters connected therewith or incidental thereto.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-fourth Year of the Republic of India as follows :—

1. *Short title and commencement.* —(1) This Act may be called the Jammu and Kashmir Shri Mata Sukhrala Devi Ji and Shri Mata Bala Sundari Shrine Act, 2013.

<sup>1</sup>[(2) It shall come into force on such date as the Government may, by notification in the \*[Government Gazette], appoint.]

2. *Act to override other laws.*— This Act shall have effect, notwithstanding anything to the contrary contained in any law for the time being in force or in any scheme of management, order, decree, custom, usage or instrument.

3. *Definitions.*— In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Shri Mata Sukhrala Devi Ji and Shri Mata Bala Sundari Shrine Act, 2013 ;
- (b) “Board” means the Shri Mata Sukharala Devi Ji Shrine and Shri Mata Bala Sundari Shrine Board constituted under the Act ;
- (c) “Chairperson” means the Chairperson of Board ;
- (d) “Endowment” means all properties, movable or immovable belonging to, or given or endowed for the maintenance, improvement, addition to, or worship in the Shrines or for the performance of any service or charity connected therewith and includes idols installed therein,

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1. Enforced vide SRO-438 dated 8-10-2013 with effect from 8th October, 2013.

\* Now Official Gazette.

the premises of the Shrines and gifts of properties made by anyone within the precincts of the Shrines and lands and building attached or appurtenant thereto ;

- <sup>1</sup>[(e) “Government” means the Government of the Union territory of Jammu and Kashmir ;]
- (f) “Member” means member of the Board and includes the Chairperson ;
- (g) “Prescribed” means prescribed by the Bye-Laws made under the Act ;
- (h) “Shrine Fund” means the endowment and includes all sums received by or on behalf of, or for the time being held for the benefit of the Shrines, and also includes all the endowments which have been, or may hereafter be, made for the benefit of the Shrines or any other deity thereof in the name of any person, or for the convenience, comfort or benefit of the pilgrims thereto, as well as offerings made to any of the deities comprised the Shrines ; and
- (i) “Vice-Chairperson” means the Vice-Chairperson of the Board.

4. *Vesting of Shrine Fund.*— The ownership of the Shrine Fund shall from the commencement of the Act, vest in the Board and the Board shall be entitled to its possession and use for purposes of the Act.

5. *The Board.* —(1) The administration, management and governance of Shri Mata Sukhrala Devi Ji Shrine and Shri Mata Bala Sundari Shrine and the Shrine Fund shall vest in the Board.

(2) The composition of the Board shall be as follows :—

- (a) Divisional Commissioner, Jammu if he be a Chairperson Hindu and in case he is not a Hindu, the Deputy Commissioner, Kathua if he is a Hindu. In case both of them do not profess Hindu faith, an eminent person professing Hindu faith to be nominated by the Government ;
- (b) Deputy Commissioner, Kathua and in case he Vice-Chairperson is the Chairman or is not a Hindu, the Additional Deputy Commissioner, Kathua/ Additional District Development Commissioner, Kathua ;

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|-----|--|------------------|
| (c) | Addl. Chief Executive Officer, Mata Vaishno Devi Shrine Board or his nominee ;   | Member           |
| (d) | Director, Tourism, Jammu and in case he is not a Hindu an Officer of the department to be nominated by the Tourism Department not below the rank of Additional Secretary to Government ; | Member           |
| (e) | Sub-Divisional Magistrate Billawar ;   | Member           |
| (f) | Two persons, who in the opinion of the Government have distinguished themselves in the service of Hindu religion or culture ;  | Member           |
| (g) | One woman, who in the opinion, of the Government has distinguished herself in-service of Hindu religion or culture or social work, especially in regard to advancement of women ;        | Member           |
| (h) | Two persons, who have distinguished themselves in administration, legal affairs, financial matters, journalism, press etc. to be nominated by the Government ; and                       | Member           |
| (i) | Executive Officer of Shri Mata Sukhrala Devi Ji Shrine and Shri Mata Bala Sundari Shrine.  | Member-Secretary |

<sup>1</sup>[x x x]

6. *Incorporation.*— The Board shall be a body corporate and shall have a perpetual succession and common seal and may by the said name sue and be sued.

7. *Term of office of the members.*— The members of the Board other than the official members, shall, subject to the provisions of section 9 and section 10, hold office for a term of five years from the date of their nomination.

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1. Explanation omitted by S.O. 1229(E) dated 31.03.2020.

8. *Disqualification for membership of the Board.*— A person shall be disqualified from being appointed or nominated as a member of the Board,—

- (a) if he/she is not a Hindu except in the case of SDM, Billawar ;
- (b) if he/she is of unsound mind and stands so declared by a Competent Court or if he/she is a deaf-mute or is suffering from contagious leprosy or any virulent contagious disease ;
- (c) if he/she is an undercharged insolvent ;
- (d) if he/she is appearing as a legal practitioner against the Board ;
- (e) if he/she is or has been sentenced by a Criminal Court for an offence involving moral turpitude, such sentence not having been reversed ;
- (f) if in the opinion of the Government, he/she has acted against the interests of the Shrine ;
- (g) if he/she is, or has been found guilty of corruption or misconduct in the administration of the Shrine ; and
- (h) if he/she is addicted to intoxicating liquors or drugs.

9. *Dissolution and supersession of the Board.* —(1) If in the opinion of the Government, the Board is not competent to perform, or persistently makes defaults in performing the duties imposed on it under the Act or exceeds or abuses its powers, it may, after due enquiry and after giving the Board reasonable opportunity of being heard by order dissolve or supersede the Board and reconstitute another Board in accordance with the Act.

(2) Where a Board is dissolved or superseded under sub-section (1), the Government shall assume all the powers and perform all the functions and exercise all the powers of the Board through a nominated Administrator, not below the rank of a Special Secretary to Government, for a period not exceeding three months or until the constitution of another Board, whichever is earlier.

10. *Filling of vacancies.* —(1) Casual vacancies in the Board shall be filled in the same manner as provided under section 5.

(2) The term of a member nominated to fill a casual vacancy in the Board shall expire on the day on which the term of the member in whose vacancy the appointment has been made would have expired.

(3) Nothing done by the Board shall be invalid by reason only of there being a casual vacancy.

11. *Resignation.*— Any member, other than an ex-officio member, may resign his office as a member by giving notice in writing to the Executive Officer and his office shall become vacant from the date of acceptance of the same by the Board.

12. *Removal of a member.*— The Chairperson may, with the previous approval of the Government, for good and sufficient reasons, remove any member after giving him an opportunity of showing cause against such removal and after considering the explanation offered therefor.

13. *Office and meetings of the Board.* —(1) The Board shall maintain its office at such place in the District as it may decide.

(2) At the meeting of the Board, the Chairperson or in his absence the Vice-Chairperson shall preside.

(3) No business shall be transacted at any meeting unless at least seven members are present.

(4) Every decision of the Board shall, except as expressly provided by the Act, be passed by a majority of votes, and in case of equality of votes, the person presiding shall have a second or casting vote.

14. *Duties of the Board.*— Subject to the provisions of the Act and of any bye-laws made thereunder, it shall be the duty of the Board,—

- (a) to arrange for the proper performance of worship at the Shrine ;
- (b) to provide facilities for the proper performance of worship by the pilgrims ;
- (c) to make arrangements for the safe custody of the funds, valuables, properties and jewellery and for the preservation of the Shrine Fund ;
- (d) to undertake for the benefit of worshippers and pilgrims—
  - (i) the construction of buildings for their accommodation ;
  - (ii) the construction of sanitary work ; and



- (iii) the improvement of communication ;
- (e) to undertake the developmental activities concerning the area for the Shrine and its surroundings ;
- (f) to make suitable arrangements for imparting of religious instructions and general education ;
- (g) to make provision of medical relief for worshippers and pilgrims ;
- (h) to set apart a sum not exceeding rupees twenty thousand per month for the maintenance of the Sadhus who visit the Shrine ;
- (i) to make provision for the payment of suitable emoluments to the salaried staff ; and
- (j) to do all such things as may be incidental and conducive to the efficient management, maintenance and administration of the Shrines and the Shrine Fund and the convenience of the pilgrims.

15. *Alienation of movable and immovable property.* —(1) No jewellery or other valuable property of non-perishable nature forming part of the Shrine Fund shall be transferred without the previous sanction of the Board.

(2) No land or other immovable property held by the Board shall be alienated except by a resolution of the Board passed by it by a majority of not less than two-third of the members of the Board present and voting.

16. *Grant to religious institutions.*— The Board may make grants in favour of any institution for religious or spiritual purposes.

17. *Liability of members.*— Every member shall be liable for the loss, waste or misapplication for the Shrine Fund if such loss, waste or misapplication is a direct consequence of his wilful act or omission while as such member, and a suit for compensation may be instituted against him by the Board.

18. *Appointment of officers and employees of the Board.* —(1) For the efficient discharge of the functions assigned to it under the Act, the Board may appoint an Executive Officer and such other officers and employees as it considers necessary with such designations, pay, allowances and other remuneration and perquisites as the Board may determine from time to time :

Provided that the Executive Officer of the Board shall as far as practicable be of the rank of Additional Secretary to Government.

(2) The Chairperson shall, subject to any bye-laws made under the Act, have the power to transfer, suspend, remove or dismiss any officer or employees of the Board for the breach of discipline, carelessness, unfitness, neglect of duty or misconduct or for any other sufficient causes :

Provided that where the officer or the employee is a Government servant, he may be reverted to his parent cadre or Department in the Government.

19. *Members, Officers and Employees of the Board to be public servants.*— The members, officers and employees of the Board shall, while acting or purporting to act in pursuance of the provisions of the Act or any bye-laws made thereunder, be deemed to be public servants within the meaning of section 21 of the <sup>1</sup>[Indian Penal Code (45 of 1860)].

20. *Bar to suits or proceedings.*— No suit or other proceedings shall lie in any Court against the Board or its members, officers and other employees for anything done or purported to be done in good faith by them under the Act.

21. *Rights of Purohits and other persons.* —(1) All rights of the Purohits and other right holders of the Chadawa shall stand extinguished from the date of commencement of the Act :

Provided that the Government may appoint a Tribunal, which after giving personal hearing to the Purohits and other rights holders of the Chadawa and the representatives of the Board, shall recommend compensation to be paid by the Board in lieu of the extinction of their rights. While making its recommendations to the Board, the Tribunal shall have due regard to the income, which the rights holders had been deriving before the date of commencement of the Act. The Board shall examine the recommendations forwarded to it by the Tribunal and take such decision, as it may deem appropriate.

(2) The decision of the Board shall be final :

Provided further that where a rights holder surrenders his right to compensation and offers himself for employment to the Board, the Board shall cause his suitability for such employment to be adjudged and may offer him employment in case he is found suitable by the Selection Committee to be

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1. Substituted by S.O. 1229(E) dated 31.03.2020 for "State Ranbir Penal Code".

appointed for the purpose by the Board subject to the rights holder giving an undertaking to abide by the administrative and disciplinary control of the Board in accordance with the bye-laws framed by the Board.

22. *Audit and Annual Report.*—(1) The accounts of the Board for every financial year shall be audited annually by a Chartered Accountant to be nominated by the Board.

(2) The Board shall annually prepare a report on the administration of the affairs of the Shrine and publish it for the information of the public at least in two local dailies having wide circulation in the area.

23. *Powers to make bye-laws.*— The Board may frame bye-laws, not inconsistent with the Act, for—

- (a) the entrustment of duties and functions to the Member-Secretary of the Board ;
- (b) the manner in which decisions of the Board may be taken otherwise than at the meeting ;
- (c) the procedure and conduct of business at meetings of the Board ;
- (d) the delegation of powers of the Board to individual members or to a committee ;
- (e) the books and accounts to be kept at the office of the Board ;
- (f) the custody and investment of the Shrine Fund ;
- (g) the details to be included in the budget of the Board ;
- (h) the time and place of the meetings of the Board and Committees thereof ;
- (i) the manner in which notice of its meeting shall be given ;
- (j) the preservation of order and the conduct of proceedings at meetings and the powers which the Chairperson may exercise for the purpose of enforcing its decision ;

- (k) the manner in which proceedings of the Board shall be recorded and published ;
- (l) the persons by whom receipts may be granted for moneys paid to the Board ;
- (m) the maintenance of order inside the Shrines and regulating the entry of the persons therein ;
- (n) the mode and procedure for the appointment/engagement of officers and other employees of the Board and their emoluments ;
- (o) devising plans and earmarking money for local area development ;
- (p) the performance of duties provided in section 14 ; and
- (q) all other matters expressly required, or which may be required, for carrying out the purposes of the Act.

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